

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 398/91

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DATE OF DECISION 20.7.1992.

Shri S.D. Yadav Petitioner

Shri R.B. Mathur Advocate for the Petitioners

Versus

Union of India Respondent

Shri J.G. Sawant Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. T.C. REDDY, MEMBER (J).

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

T.C. Reddy
Member (J).

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

O.A. 398/91.

Shri S.D. Yadav, Bombay

.. Applicant.

Vs.

Union of India

.. Respondents.

Coram : Hon'ble Shri T.C. Reddy, Member (J).

A-ppearances:

Shri R.B. Mathur, Adv. for
the applicant.

Shri J.G. Sawant, Adv.
for the Respondents.

ORAL JUDGMENT :

Dated: 20.7.1992.

(Per : Hon'ble Shri T.C. Reddy, Member (J))

This application is filed under the Section 19 of the Administrative Tribunals Act 1985. The applicant's grievance is that he had applied for earned leave from 24.4.1982 to 22.5.1982 vide his leave application dated 3.4.1982 for going to his native village in Uttar Pradesh. The said leave to the Applicant is not sanctioned. So the applicant has filed the present application to treat his leave period from 24.4.1982 to 22.5.1982 as sanctioned under Rules and leave salary for this period may be ordered to be dispersed to him.

2. Today we have heard Mr.R.B. Mathur, Counsel for the applicant and Mr.J.G. Sawant, Counsel for the respondents.

3. As seen from narration of facts in the O.A. grievance of the applicant relates to the period prior to 1.11.1982. This Tribunal does not have jurisdiction

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to entertain any O.A. for grievance prior to 1.11.1982. Hence this O.A. is liable to be rejected as not maintainable and is accordingly rejected as not maintainable under the provision of section 19(3) of the Administrative Tribunals Act 1985. Parties shall bear their own costs.

T. Chandrasekhar Reddy

(T. Chandrasekhar Reddy)
Member (J).

ham/-.